

C. A. T. Bench, JAIPUR

Date of Order

orders

18/2/93

Mr. R. H. Mathur - Counsel for applicant.
Mr. V. D. Bhargava - Counsel for respondents.

Heard the Counsel for the parties. The Counsel for respondents is directed to produce the record mentioned in para 2 of the M.P. on the next date of hearing of Contempt petition. The Counsel for the petitioner has clarified that the log sheets of Low-workshop, as well as store slips are required for the month of Sept. 92.

The Counsel for the respondents may also produce at the time of next hearing, the relevant record to show that Shri Mahaveer Prasad Gupta had actually joined as electrical Chargehand on 3/9/92, M.P. Slips disposed of accordingly.

Copy sent
11/3/93

G. Krishna
Gopal Krishna
Member (Adm.)

B. B. Mahajan
(B. B. Mahajan)
Member (Adm.)

Copy sent to the app. & respondents
vide 20747

Date

29-3-93

5/3/93